

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

All the Judicial Officers and officials of District Courts, Delhi/ New Delhi are informed that salary bills and all other bills have already been prepared and passed for payment for the financial year 2023-2024. No recovery towards any head including Income Tax for the FY-2023-2024 can be made by Accounts Branch (Central) at this belated juncture. Therefore, the Honorarium received by any Ld. Judicial Officer and Official from DLSA for attending Lok Adalat conducted on various dates by Central District Legal Service Authority in the FY-2023-2024 as well as Lok Adalat conducted on 10.12.2023 and 09.03.2024 by West District Legal Service Authority be reflected as additional income of their own in self-assessment for the Financial Year 2023-2024 at the time of filing self Income Tax Return.

This circular is issued with the prior approval of Ld. Competent Authority.

(MURARI PRASAD SINGH)
Judge Family Court (Central)
Head of Office (HQs)
Tis Hazari Courts, Delhi

Dated: 02 MAY 2024

No. 25875-26175 /Accts./320/PB/2024

Copy forwarded to :-

1. The Registrar General, Delhi High Court, with the request that these instructions may kindly brought to the notice of Ld. Judicial Officers and staff of this office posted under their kind control.
2. PS to Ld. Principal District & Sessions Judge (HQs), Delhi, Room No. 302-A, THC, Delhi
3. The Principal District & Sessions Judge, RACC, West, North, North-West, East, North-East, Shahdara, New Delhi, South, South-East, South-West with the request that these instructions may be brought to the notice of the Ld. Judicial Officers and staff posted in their respective districts.
4. The Principal Judge, Family Courts, Dwarka with the request that these instructions may kindly be brought to the notice of the staff posted in Family Courts on diverted capacity.
5. The Director, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate the same among the trainee Judicial Officers and staff posted in Judicial Academy on deputation/ diverted capacity.
6. Delhi Legal Service Authority, West (THC), New Delhi (PHC), East, North East & Shahadra (KKD), South and South East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka) with the request that these instructions may kindly be brought to the notice of the staff posted in their office on deputation/ diverted capacity.
7. All Ld. Drawing & Disbursing Officers, West, North, North-West, East, North-East, Shahdara, New Delhi, South, South-East, South-West.
8. All the Judicial Officers (Central District), with the request that these instructions may kindly brought to the notice of the staff under their control.
9. All the Judicial Officers (Rouse Avenue Court Complex), with the request that these instructions may kindly brought to the notice of the staff under their control.
10. Railway Magistrate, Old Delhi Railway Station, Delhi.
11. The Registrar General, National Green Tribunal (PB), Principal Bench, New Delhi with the request that these instructions may kindly be brought to the notice of the staff posted in your department.
12. Sr. Administrative Officer (Judicial)/Administrative Officer (Judicial)/Sr. AO / AO / PRO / APRO / Branch In-charge at Tis Hazari Court and Rouse Avenue Court with the direction that these instructions may kindly brought to the notice of the staff under their control.
13. Website committee with the request to upload the same on website of the District Courts.
14. Website committee for uploading the same on LAYERS.

Judge Family Court (Central)
Head of Office (HQs)
Tis Hazari Courts, Delhi